

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 7th December, 1956.

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-02 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of each of the following Notifications, under sub-section (2) of section 3 of the All India Services Act, 1951:

(1) Notification Nos. S.R.O. 2389 and 2390, dated the 27th October, 1956.

(2) Notification Nos. S.R.O. 2555 to 2563, dated the 10th November, 1956.

[Placed in Library. See No. S-520/56.]

REPORT ON TARIFF COMMISSION ON PRICES OF LOCOMOTIVES AND BOILERS, AND GOVERNMENT RESOLUTION THEREON

The Minister of Trade (Shri Karmarkar): I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

(1) Report of the Tariff Commission on the prices of Locomotives and Boilers produced by Tata Locomotive and Engineering Co. Ltd. 1956.

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(2) Ministry of Heavy Industries Resolution No. Eng. Ind. 17(17)/56, dated the 23rd November, 1956.

[Placed in Library. See No. S-521/56.]

DEMANDS FOR SUPPLEMENTARY GRANTS.

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): Sir, I beg, with your leave, to present a statement showing Demands for Supplementary Grants in respect of the Budget (General) for 1956-57.

MESSAGE FROM RAJYA SABHA.

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1956, agreed without any amendment to the State Bank of Hyderabad Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 21st November, 1956."

BUSINESS ADVISORY COMMITTEE

FORTY-FOURTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Forty-fourth Report of the

[Shri Satya Narayan Sinha]

Business Advisory Committee presented to the House on the 4th December, 1956."

Mr. Speaker: The question is:

"That this House agrees with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 4th December, 1956."

The motion was adopted.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I find from the allocation of time made so far for various Bills and other items of business and taking into account some other Bills awaiting disposal and for which time allocation has yet to be made, that the time available will be considerably short of the time required for the disposal of business.

I am sure, the House has recognised that what has been brought before it so far during the session has been business of an essential character. Foreseeing that parliamentary time will be a more scarce commodity during the current session than it has been even in the past, I have endeavoured to restrict Government's programme to the most essential items.

What remains to be disposed of is no less essential than what has been disposed of hitherto. But, more time than would normally be available under our present calendar and the length of the daily sitting will be required to dispose of all the business. This is practically the last session of this House. Members are bound to be pre-occupied with other things hereafter. I would, therefore, crave the indulgence of this House for a last supreme effort to clear the decks. My calculation is that we require about 30 additional hours of work. If you have no objection, Sir, I would like to suggest that this House

may hold sittings on three Saturdays falling on 8th, 15th and 22nd December and sit one hour extra on other days up to 21st December.

Some Hon. Members: No, no.

Shri Satya Narayan Sinha: This will give us the additional time required. As it is essential that the House should adjourn before Christmas, it is not practicable to extend the session except by one day. The only way to meet the situation is through more intensive work. I shall be grateful, Sir, if you take the sense of the House about my proposals.

Shrimati Renu Chakravarty (Bairhat): May I, Sir, as a Member of the Business Advisory Committee, bring to your notice that none of these things was placed before the Business Advisory Committee which met a few days ago? This is totally wrong for the Minister of Parliamentary Affairs. According to the convention which has grown in this House, all questions of allocation of time and allied matters are first placed before the Business Advisory Committee and then brought before the House. Therefore, I think it is only right that this proposal should not be put before the House just now. It should be put before the Business Advisory Committee, they should consider it and then the matter must come up before the House.

Shri N. C. Chatterjee (Hooghly): I support the suggestion made by Shrimati Renu Chakravarty. You, Sir, presided over the last meeting of the Business Advisory Committee. No such suggestion was put forward by the hon. Minister who attended.

Shri Satya Narayan Sinha: I did not attend.

Shri N. C. Chatterjee: Another hon. Minister was deputising for him. There was not one suggestion like this. This matter should be discussed. We should know exactly what is the programme and what is the priority. Then we will be in a